

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 581 of 2019

IN THE MATTER OF:

Hari Singh Thakur

...Appellant

Vs

Universal Enterprises

...Respondent

Present:-

For Appellant:- None.

For Respondent:- None.

O R D E R

19.03.2020 When the case was called out nobody appears on behalf of the parties.

It appears that the matter was taken up on 26th February, 2020 whereby learned counsel for the Appellant submits that he has not received the copy of Reply Affidavit. Respondent counsel are directed to supply the copy of the Reply Affidavit during the course of the day.

Due to 'Covid-19' general travel restrictions no body appeared today.

List the Appeal 'For Admission (After Notice)' on **20th April, 2020.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)